

**Annexure-5**

**Name of the corporate debtor: M/s Evershine Solvex Private Limited; Date of commencement of liquidation: 23.01.2023; List of stakeholders as on: 17.03.2023**  
**List of operational creditors (Government Dues)**  
 (Amount in ₹)

Sl. No	Details of Claimant		Details of claim received		Details of claim admitted						Remarks, if any			
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien of attachment pending disposal	Whether lien / attachment removed ? (Yes/No)	% share amount in total claims admitted	Amount of contingent claim		Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification
1	Excise and Taxation Commissioner	State Government Punjab	19.01.2022	Rs 7,39,553	Rs 7,39,553	Old Vat dues	Nil	NA	0.32%	-	-	-	-	The VAT/ Sales Tax department has assessed certain dues for Assessment Year 2009-10, and sends an order claiming the said amount during the CIRP period. The same was considered as contingent claim by the RP on the basis of assessment order. After the liquidation order the liquidator intimated them about the liquidation of the company and taken their claim on the basis of assessment order mailed to the RP during CIRP.

@Received during CIRP

